

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1240 of 2004.

Thursday, this the 14th day of October, 2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.
Hon'ble Mr. D. R. Tiwari, A.M.

1. Bharat Bhushan aged about 48 years
S/o Lokendra Nath R/o 35/08 R.P. Colony,
Sadar Agra.
2. Shyam Babu aged about 50 years
S/o Gyasi Ram R/o Amit Nagar,
Darvi Road, Agra.
3. Gulab Singh aged about 59 years,
S/o Jass Ram R/o Rui Ki Mandi
Shanguj Agra.
4. Hari Singh aged about 49 years
S/o Chiranjit Lal R/o Indra Puram
Agra.
5. Mohan Lal aged about 54 years
S/o Shriram R/o Lal Bahadur School
Madhu Nagar, Agra.
6. Dilip Kumar aged about 53 years
S/o Chhotey Lal R/o 19/153 Peer
Kalyani, Agra.
7. Om Prakash aged about 58 years
S/o Maharaj Kishan R/o 14/05 (B).
R.P. Colony, Agra.
8. J.J. Kohrey aged about 59 years,
S/o Jangla Ji Kohrey R/o H. No.137
Madhu Nagar, Agra.

(All working in C.O.D., Agra)

.....Applicants.

(By Advocate : Shri Swayambar Lal)

Versus

1. Union of India through its Secretary
to the Govt. of India, Ministry of Defence
New Delhi - 110011.
2. Director General Ordnance Services (DS-8C)
Army Headquarters, D.H.Q P.O. New Delhi.
3. Officer-In-Charge, Army Ordnance Corps Records
Secunderabad - 500 015.

4. Commandant, Central Ordnance Depot, Agra.

..... Respondents.

(By Advocate : Shri S. Singh)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

By this OA, the applicants have prayed for a direction for quashing the impugned orders Annexures A-1, A-2 and A-3 passed by respondent Nos. 2, 3 and 4 respectively, with a further direction to respondents not to reduce the pay scale of the applicants and to recover the amount paid in terms of arrears on refixation of pay by impugned order dated 21.09.2004) They have further prayed for a direction to respondents to refund the recovered amount, if any, from the wages of the applicants alongwith 18% interest.

2. All the applicants in this case are working as Chargemen in the respondents' establishment. Learned counsel for the applicant submitted that letter dated 10.12.2003 for grant of replacement scales to Technical Supervisory Staff of AOC (Annexure-A-1) issued by the Office of Director General of Ordnance Services, Army Headquarters, New Delhi and letter dated 24.12.2003 issued by AOC Records, Post Box No.3, Trimucherry PO Secendrabad. Came to the notice of the applicant in August 2004, as such ^{they} made the representation to Respondent No.s 2, 3 and 4 against the reduction of pay scale from 5000-8000 to 4500-7000 on 15.09.2004. On 21.9.2004 a letter was issued by the respondents to the applicant by which the pay scale of the applicants

..... 3.

were reduced. Learned counsel further submitted that the applicants will be satisfied if their representations, ^{which} have already been sent to Respondent No. 3, 4 & 5 ^{are} ~~are~~ decided by respondent No. 2 by a reasoned and speaking order within a specified time.

3. Learned counsel for the respondents prays for time for filing counter affidavit but we do not consider it necessary to call for counter at this stage and the case is being decided at the admission stage itself without calling for counter.

4. Accordingly, the OA is disposed of finally by issuing a direction to respondent No. 2 to decide the representations filed by the applicants dated 15.09.2004 expeditiously preferably within a period of three months from the date of receipt of the copy of this order. It is provided that till the representation of the applicants are decided the operation of the order dated 21.9.2004 shall not be effected to. The OA is accordingly disposed of. No costs.

D. D.
Member (A)

A.
Member (J)

RKM